

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).32540/2010

(Arising out of impugned final judgment and order dated 09/09/2010
in WP No.54530/2008 passed by the High Court Of Judicature at
Allahabad)

U.P.AVAS EVAM VIKAS PARISHAD & ANR

Petitioner(s)

VERSUS

HARI PRAKASH AGARWAL & ORS.
(With interim relief and office report)

Respondent(s)

WITH
SLP(C)Nos.32612/2010, 34176/2010, 9456/2011 & 10787/2011
(With Interim Relief and Office Report)

Date : 05/10/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s)

Mr. Vishwajit Singh, Adv.

For Respondent(s)
State

Mr. Abhishth Kumar, Adv.
Ms. Archana Singh, Adv.

Mr. Mukesh Verma, Adv.
For Mr. Yash Pal Dhingra, Adv.

Mr. Prakash Kumar Singh, Adv.
Mr. Sunny Choudhary, Adv.
Ms. Richa Kapoor, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.
Ad-interim relief granted earlier shall continue.

Signature Not Verified

Digitally signed by
Sarita Purohit
Date: 2015.10.06
15:02:38 IST

Reason: (Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar